

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1062/2000

New Delhi, this the 2nd day of June, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Surinder Pal Ahuja S/O S.D.Ahuja,
R/O WZ-1588, Rani Bagh,
Delhi-110034.

... Applicant

(By Shri S.K.Sawhney, Advocate)

-versus-

1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Assistant Controller of Stores (Diesel),
Diesel Depot, Northern Railway,
Shakurbasti, Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Though disciplinary proceedings have been initiated against the applicant by issue of a chargesheet way back on 21.3.1995, no progress has been made for completing the enquiry. The enquiry officer has not so far submitted his report. Under Instructions at Annexure A-11, the enquiry is supposed to be completed within 150 days. Even though a period of more than five years has elapsed, the same has not yet been concluded.

2. In the circumstances, we direct the enquiry officer as also the disciplinary authority to complete the enquiry within a period of three months from the date of service of this order. Applicant, through his counsel, agrees and undertakes to cooperate in the expeditious disposal of the enquiry. Present O.A. is disposed of with the aforesaid directions.

N.F.J.

(3)

3. Applicant will be at liberty to institute a fresh O.A. for other reliefs claimed in the present O.A., if so advised, after disposal of the disciplinary proceedings.

V. K. Majotra

(V. K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

/as/